

HIGH COURT OF CHHATTISGARH, BILASPUR

Information Letter

No. 13408 /R.(J.)/2023

Bilaspur, Dated- 11.10.2023

To,

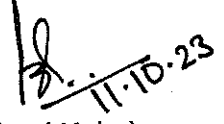
1. The Advocate General,
High Court of Chhattisgarh, Bilaspur.
2. The Deputy Solicitor General of India, Central Govt.,
High Court Premises, Bilaspur.
3. The Secretary, High Court Bar Association,
High Court of Chhattisgarh, Bilaspur.

Subject:- Regarding mentioning the averment with respect to the criminal antecedent of the applicant/accused is mentioned in the bail applications in order to avoid delay in disposal of the bail applications.

On the subject cited above, you are hereby informed that henceforth with any bail applications under Section 439 of Cr.P.C. are filed then to mention the averment with respect to the criminal antecedent of the applicant/accused is mentioned in the bail applications in order to avoid delay in disposal of the bail applications.

Kindly inform all concerned.

Enclosed:- Copy of order dated 07.10.2023
passed in MCRC No. 6214/2023.

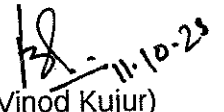

(K. Vinod Kujur)
Registrar (Judicial)

Endt.No. 13409 /R.(J.)/2023

Bilaspur, Dated- 11.10.2023

Copy forwarded to:

1. The P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for kind information.
2. The Additional Registrar (Judicial), High Court of Chhattisgarh, Bilaspur.
3. The Additional Registrar (M), Central Filing Section, High Court of Chhattisgarh, Bilaspur for strict compliance. A copy of order be affixed in the notice board of Central Filing Counter.
4. I/c Cause List Section with a direction to to circulate the same with Cause List.
5. I/c Criminal Section, High Court of Chhattisgarh, Bilaspur.
6. The OIC-NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload the same on official web-site of this High Court.


(K. Vinod Kujur)
Registrar (Judicial)

HIGH COURT OF CHHATTISGARH, BILASPUR

NOTICE

No. 13531 /R.(J.)/2023

Bilaspur, Dated- 11.10.2023


All the Advocates are hereby informed that Hon'ble High Court of Chhattisgarh passed an order on 07.10.2023 in the case MCRC No. 6214/2023 to the effect that the averment with respect to the criminal antecedent of the applicant/accused has to be mentioned in the bail applications filed under Section 439 of Cr.P.C., in order to avoid delay in disposal of the bail applications.

Therefore, the compliance of above order must be ensured with effect from 30.10.2023 onwards while filing MCRC bail applications under Section 439 of Cr.P.C., failing which the bail applications shall be treated as default.


(K. Vinod Kujur)
Registrar (Judicial)

Copy forwarded to:

1. The Additional Registrar (M), Central Filing Section, High Court of Chhattisgarh, Bilaspur for strict compliance. A copy of notice be affixed in the notice board of Central Filing Counter.
2. I/c Cause List Section with a direction to circulate the same with Cause List.
3. I/c Criminal Section, High Court of Chhattisgarh, Bilaspur.
4. The OIC-NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload the same on official web-site of this High Court.


(K. Vinod Kujur)
Registrar (Judicial)